

RATIFIED

Minutes of Meeting No.13/13 scheduled on 11.09.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 13/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 11.09.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
3.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
4.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

S.No.20

Case No. A/R-19	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/162/00456/AM13/DES.I	Lic. No. & date 0910050156 dt.12.11.2011
Meeting No. 13/13		RA.F.No.09/24/040/00405/AM12	
Date: 11.09.2012		Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.216

Case No. A/R-82	M/s. Bharat Heavy Electricals Ltd., Trichirapalil	HQF.No.01/80/050/00371/AM11/DES.I	Lic. No. & date 0410116559 dt.24.08.2010
Meeting No. 13/13		RA.F.No.04/24/040/00111/AM11	
Date: 11.09.2012		Fixation of Norms	

Based DHI written comments received vide letter No. 3(68)/2011-TSW(B)/290 dated 24.8.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: 1 X 600 MW Steam Generator for North Chennai TPS. (Wt: 26960 MT)

Inputs

Sl No	Item Name	Quantity in MT including (% wastage)
1	CS Plate	750 (7.6%)
2	AS Plate	239 (4.3%)
3	CS Rod	100 (0.7%)
4	AS Rod	19 (3%)
5	SS Rod	5 (1%)
6	CS Tube	1702 (5%)
	CS Hollows	748 (10%)
	CS Pipes	529 (4%)
	CS ERW Pipes	420 (5%)
7	AS Tube	1070 (4%)
	AS Blooms	613 (20%) C-797
	AS Pipe	381 (4%)
8	SS Tube	430 (1.8%)
9	Castings/forgings	274 Nos 61 MT (3% wastage)
10	Welding wire/electrode	38
	Cobalt based powder	2
	Welding flux	2

Sl No 48 to 63 are spares -as per policy.

Item 13 (Toolkit), 17 (Intrascopes), 24 (Furnace maintenance platform), may be deleted as not included in para 4.1.3.1 of FTP policy. Remaining items are with nil wastage and accountability clause.

RLA may take necessary action accordingly.

S.No.217

Case No. A/R-83	M/s. Bharat Heavy	HQF.No.01/80/050/00054/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00536/AM10	0910041410
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.23.03.2010

Based DHI written comments received vide letter No. 3(42)/2010 Vol8-TSW(B)/284 dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: Steam Turbine Generator for Krishnaveni Sugars. (Total Wt: 225.6 MT)

Inputs

Sl No	Total Quantity in MT including (%wastage)
2	0.93 (14%)
3	1 (4%)
4	2.86 (371%)
5	0.5 (11%)
25	0.05 (1%)
48	0.74 (2%)
49	0.59 (2%)
50	0.34 (2%)
56	0.094 (2%)
57	2.77 (2%)

Item Nos 45, 46, 51, 52, 54, 55 and 58 are Insulating materials within 2% of the FOB value as applied for.

The wastage in turbine blades is more due to non recovering machining scrap.

Item 22 is spare as per spares policy. Remaining items are with nil wastage and accountability clause.

RLA may take necessary action accordingly.

S.No.218

Case No. A/R-84	M/s. Bharat Heavy	HQF.No.01/80/050/00182/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00048/AM10	0910038038
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.28.05.2009

Based DHI written comments received vide letter No. 3(23)/09-TSWB/310 dated 03.09.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: Gas Turbine Generator and Steam Turbine PIPAVAV.

Sl. No.	Total quantity in MT including (% wastage)
17	0.14(1%)
281	0.31(1%)
285	2.64(1.93%)
290	3.63(0.83%)
242	65.6(1%)
264	0.16 % FOB value of generator
280	0.5(2%)
282	52.5(10%)
283	127(370%)
286	300(10%)
287	0.3(2%)
288	0.15(1%)
291	9(10%)
292	0.75(1%)
284	11(2%)
286	304(10%)
289	0.38(2%)
276	0.75(0.7%)
277	1.2(1%)

278	0.1(0.09%)
279	1(0.9%)

There are total 292 number of item. Remaining items are on net to net basis with accountability clause.
RLA may take necessary action accordingly.

S.No.219

Case No. A/R-86	M/s. Bharat Heavy	HQF.No.01/80/050/01661/AM09/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00377/AM09	0910036659
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.09.01.2009

Based DHI written comments received vide letter No. 3(42)/10-TSW(B) dated 15.11.2011, the Committee decided to ratify norms of subject authorization as under:

Deemed Exports one set consisting of GTG+auxiliaries to ESSAR

1. Gas Turbine FR 9E 400.2 MT
2. Generator 144 MT

The above weight to be incorporated in the licence.

Import:

Item No.	Name	Qty to be allowed
37	Grease	15 kg, consumables
67, 48 to 64 except 50,51,55,57,61	Insulating materials	CIF Rs. 46 lakhs @ 0.4% of FOB value of exports
55	I-Beam	9902 kg with 3% wastage
65	Scraper spin file	100 kg with 3% wastage
66	Silver bearing copper strips	7034 kg with 1% wastage
68	SS plates	500 kg with 1% wastage
69	Wedge profile	76 metre (940 kg) with 1% wastage
Other items upto 75	Components	Under GN4

RLA may take necessary action accordingly.

S.No.220

Case No. A/R-88	M/s. Bharat Heavy	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00556/AM07	0910030003
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.16.04.2007

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.221

Case No. A/R-89	M/s. Bharat Heavy	HQF.No.01/80/050/00055/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00510/AM07	0910041253
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.09.03.2010

Based DHI written comments received vide letter No. 3(42)/2010-TSW(B) V-10/111 dated 23.3.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: a) 2 X 525 MW Maithon, Drive Turbine, LP Heater, HP Heater, Deaerator,

Drain Cooler

b) Bowl Mill 16 Nos.

Inputs

Sl No of list		Quantity in MT including (% wastage) per unit
2	Blade Profile	0.484(10%)
3	CS Pipes	5.383 (1%)
4	CS Plates (BQ)	62.922 (2.7%)
5	SS Pipes	0.129(2%)
6	CS Plates	7.16(5%)
7	AS Rounds	1.92 (5%)
	SS Rounds	0.993 (5%)

9	SS FIATS	2.9 MT (258%)
10	SS Wires	0.1 (1%)

Total items are 90. Rest of the items are components on net to net basis (Nil wastage)

RLA may take necessary action accordingly.

S.No.222

Case No. A/R-91	M/s. Bharat Heavy	HQF.No.01/80/050/00404/AM11/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00155/AM11	0910042828
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.22.07.2010

Based DHI written comments received vide letter No. 3(83)/2012-TSW(B)/285 dated 21.8.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: Gas Turbine and Generator for Qarn Alam, Oman (Wt: 315.69 MT)

Inputs

Sl No	Total Quantity in MT including (% wastage)
38	6.77 (258%)
110	5 (5%)
81	As applied for(less than 2% FOB value)

Item Nos 8, 94 to be excluded as these are not covered under para 4.1.3.1 of FTP.

Total 119 items. Remaining items are with accountability clause and nil wastage.

RLA may take necessary action accordingly.

S.No.223

Case No. A/R-92	M/s. Bharat Heavy	HQF.No.01/80/050/00403/AM11/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00087/AM11	0910042297
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.11.06.2010

Based DHI written comments received vide letter No. 3(85)/12-TSWB/308 dated 03.09.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: Gas/Steam Turbine, Generator and HE for Namroop CAPP, Dibrugarh (Wt: 657.729 MT)

Inputs

Sl No	Total Quantity in MT including (% wastage)
3	0.72 (5%)
35	0.02 (1%)
69	10 (371%)
141	1.5 (3%)
151	0.25 (1%)
152	5 (3%)
156	1 (2%)
132	50 (5%)
140,148to 150,153	0.2% of FOB value of Generator

Items at S.no 39,48,49 may be deleted as these are not included in para 4.3.1 of FTP.

Remaining items are on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.224

Case No. A/R-98	M/s. Bharat Heavy	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00223/AM11	0910043468
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.09.09.2010

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.225

Case No. A/R-99	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00739/AM10/DES.I	Lic. No. & date
Meeting No. 13/13		RA.F.No.09/24/040/00267/AM10	0910039619
Date: 11.09.2012		Fixation of Norms	dt.15.10.2009

Based DHI written comments received vide letter No. 3(42)/10-TSWB/304 dated 03.09.2012, the Committee decided to ratify norms of subject authorization as under:

Expt Product : boiler feed/ booster, condensate/extraction pumps, deaerator, lp heater for kalpakkam wt: 814.97 MT

Sl. No.	Total quantity in MT including (% wastage)
1	0.89 (248%)
2	9.6 (5%)
35	0.036 (2%)
43	0.09 (2%)
46	0.09 (2%)
50	56 (2%)
55	193 (5%)
57	consumables as applied for
59	0.79 (2%)

There are total 97 numbers of items. Remaining items are on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.226

Case No. A/R-100	M/s. Bharat Heavy	HQF.No.01/80/050/00052/AM11/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00423/AM10	0910040811
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.03.02.2010

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.227

Case No. A/R-102	M/s. Bharat Heavy	HQF.No.01/80/050/01191/AM09/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.04/24/040/00280/AM09	0410035658
Date: 11.09.2012	Chennai	Fixation of Norms	dt.16.10.2008

Based DHI written comments received vide letter No. 3(121)/12-TSWB/306 dated 03.09.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product : SIMHADRI - boiler feed/, booster/, condensate extraction pumps, deaerator, lp heater Wt: 511 MT

Inputs:

S. No.	Total quantity in MT including (% wastage)
20	3 (5%)
21	3 (10%)
22	1.07 (5%)
53	5.7 (248%)
54	0.95 (5%)
55	0.72 (10%)
56	0.02 (2%)
57	0.04 (2%)
58	0.021 (2%)
66	107 (5%)

50 and 52 are spares -as per policy.

68 and 69 are production test coupons as applied for.

There are total 103 numbers of items. Remaining items are on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.228

Case No. A/R-104	M/s. Bharat Heavy	HQF.No.01/80/050/00388/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00151/AM10	0910039051

Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.20.08.2008
------------------	-----------	-------------------	---------------

Based DHI written comments received vide letter No. 3(42)/10-TSWB/307 dated 03.09.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: Gas Turbine, Deaerator and Pumps for PRAGATHI II (Wt: 2922.66 MT)

S. No.	Total quantity in MT including (% wastage)
110	0.25 (2%)
111	59 (10%)
112	12 (2%)
113	458 (10%)
114	11 (10%)
115	0.8 (1%)

Items at 51, 90, and 91 are to be deleted as they are not covered under 4.1.3.1 of FTP

There are total 115 numbers of items. Remaining items are on net to net basis with accountability clause

RLA may take necessary action accordingly.

S.No.229

Case No. A/R-105	M/s. Bharat Heavy	HQF.No.01/80/050/00752/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00356/AM10	0910040183
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.07.12.2009

Based DHI written comments received vide letter No. 3(42)/10-TSWB Vpl-24/312 dated 04.09.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product : Gas Turbine & Generator -Petroleum Development Oman Amal

S. No.	Total quantity in MT including (% wastage)
57	50(5%)

There are total 64 items. Remaining items are on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.230

Case No. A/R-106	M/s. Bharat Heavy	HQF.No.01/80/050/00740/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00215/AM10	0910039330
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.22.09.2009

Based DHI written comments received vide letter No. 3(42)/10-TSWB Vol-16/301 dated 03.09.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product : boiler feed, booster/ condensate extraction pumps, deaerator and Ip heater

MAUDA,NTPC (Wt :580 MT)

Sl. No.	Total quantity in MT including (% wastage)
03	1 (5%)
27	11 (5%)
31	6.2(10%)
39	7.7 (370%)
40	0.40 (3%)
41	0.20 (1%)
47	110 (2%)
55	1 (5%)
51	200 (5%)

52 and 53 are test coupons as applied for.

There are total 93 numbers of items. Remaining items are on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.231

Case No. A/R-107	M/s. Bharat Heavy	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.04/24/042/00102/AM05	0410069858
Date: 11.09.2012	Chennai	Fixation of Norms	dt.25.04.2005

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.232

Case No. A/R-109	M/s. Bharat Heavy	HQF.No.01/80/050/00242/AM11/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00114/AM11	0910042665
Date: 11.09.2012	Hyderabd	Fixation of Norms	dt.08.07.2010

Based DHI written comments received vide letter No. 3(84)/12-TSWB/305 dated 03.09.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: Steam Turbine/Generator for Finchaa Sugar, Ethiopia (Wt: 588.9 MT)

SI No	Total Quantity in MT including (% wastage)
2	0.761 (10%)
3	5.592 (10%)
4	3.76 (370%)
5	0.577 (9%)
43	0.943 (2%)
44	1.14 (10%)
45	0.099 (1%)
56	26.7 (27%)
60	0.79 (2%)
66	0.1 (1%)
58, 59, 61 to 65	Restricted to 2% FOB of Generator

Item no 7 deleted since not included under para 4.1.3.1 of FTP.

There are total 67 Items. Remaining items are with accountability and nil wastage.

RLA may take necessary action accordingly.

S.No.233

Case No. A/R-110	M/s. Bharat Heavy	HQF.No.01/80/050/00497/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00197/AM10	0910039077
Date: 11.09.2012	Hyderabd	Fixation of Norms	dt.27.08.2009

Based DHI written comments received vide letter No. 3(23)/09-TSWB/311 dated 03.09.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: turbine, hp/ lp heaters/ boiler feed pump,dearator, drain cooler, & mills FOR NORTH CHENNAI.

S. No.	Total quantity in MT including (% wastage)
3	0.55(5%)
26	6(9%)
30	3.47(10%)
38	4.13(370%)
39	0.19(5%)
40	0.097(2%)
65	5.1(2%)
69	190(5%)
73	0.5(2%)

There are total 155 number of items. Remaining items are on net to net basis with accountability clause.

RLA may take necessary action accordingly.

RLA may take necessary action accordingly.

S.No.234

Case No. A/R-112	M/s. Bharat Heavy	HQF.No.01/80/050/00575/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.05/23/040/00117/AM10	0510253818
Date: 11.09.2012	Noida	Fixation of Norms	dt.02.12.2009

This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.

RLA may take necessary action accordingly.

S.No.235

Case No. A/R-114	M/s. Bharat Heavy	HQF.No.01/80/050/00387/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/99455/AM09	0910037412
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.17.03.2009

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.236

Case No. A/R-115	M/s. Bharat Heavy	HQF.No.01/80/050/01580/AM09/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00351/AM09	0910036322
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.16.12.2008

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.237

Case No. A/R-117	M/s. Bharat Heavy	HQF.No.01/80/050/00088/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.05/24/040/00732/AM09	0510241368
Date: 11.09.2012	Noida	Fixation of Norms	dt.13.05.2009

This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.

RLA may take necessary action accordingly.

S.No.238

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.06.08.2010

In this case, BHEL has made an application for Advance Authorization for import of inputs required for the manufacture of power plant for supplies to M/s. Sterlite Industries India Ltd who in turn has taken EPCG licence. It is seen from the copy of the EPCG licence that against this EPCG licence they are going to discharge EPCG obligation by way of export of phosphoric acid. It was also confirmed by the representative of DHI that this power plant is manufactured by BHEL, Hyderabad and that they manufacture non-mega power project. It was decided that the case may be deferred and a reference be made to the EPCG Division of this Department giving details of the case and specifically seeking for the opinion whether an EPCG licence can be issued for import of power plant against which export obligation will be discharged by way of export of not the export of power generated by the power plant but by way of export of other products manufactured by M/s Sterlite Industries India Ltd i.e. phosphoric acid. It was observed by the Committee that recently the Joint DGFT, Hyderabad has already rejected a request for issuance of EPCG licence for import of power plant under EPCG scheme and he has already referred this issue to the EPCG Committee of headquarters. It was also decided that simultaneously this issue may also be submitted to DG for information.

S.No.239

Case No. A/R-119	M/s. Bharat Heavy	HQF.No.01/80/050/00494/AM11/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00176/AM11	0910043125
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.17.08.2010

Based DHI written comments received vide letter No. 3(42)/2010-TSW(B)/105 dated 15.03.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: Steam Turbine, Compressor, Surface Condensor, Oil Cooler 1 Set for Tabriz Oil Refining Company, Iran.

Imports: (for Steam Turbine) Wt: 120.28 MT

Sr No of the list	Item	Quantity in MT (% wastage)
38	AS Rounds	1.7 (10%)
43	AS Plates Thk: 12 mm	3.6 (20%)

Total 52 items. Rest of the components are on net to net basis (nil wastage).

RLA may take necessary action accordingly.

S.No.240

Case No. A/R-120	M/s. Bharat Heavy	HQF.No.01/80/050/00176/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00473/AM09	0910037585
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.31.03.2009

Based DHI written comments received vide letter No. 3(23)/09-TSWB/309 dated 3.9.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: drive turbine hp/ lp heaters, boiler feed /condensate extraction pumps, booster pumps, cwp, dearator, drain cooler, oil cooler, koderma

S. No.	Total quantity in MT including (% wastage)
64	5.9(10%)
66	134(9%)
65	110.9(2%)
69-70	As applied for
72	1(2%)
147	3.32(5%)
148	10(10%)
149	1.05(5%)
150	7(426%)
151	0.9(5%)
152	2(10%)

31,32,33 are spares- as per policy

There are total 155 numbers of items. Remaining items are on net to net basis with accountability clause

RLA may take necessary action accordingly.

S.No.241

Case No. A/R-121	M/s. Bharat Heavy	HQF.No.01/80/050/00053/AM11/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00506/AM10	0910041252
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.09.03.2010

Based DHI written comments received vide letter No. 3(42)/10-TSWB Vol.6/302 dated 3.9.2012 dated 3.9.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product: drive turbine, deaerator, hp heater, lp heater 2 & 3, drain cooler, boiler feed /booster pump and bowl mills (north chennai ii (wt: 925.7 mt)

Sl. No.	Total quantity in MT including (% wastage)
02	0.46(5%)
24	5.2 (5%)

28	3 (10%)
35	4(370 %)
36	0.2 (1%)
37	0.1 (1%)
43	2.15(2%)
51	0.46 (2%)
47	190 (5%)

48, 49 are test coupons- as applied. There are total 110 numbers of items. Remaining items are on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.242

Case No. A/R-122	M/s. Bharat Heavy	HQF.No.01/80/050/01505/AM09/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00324/AM09	0910036139
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.01.12.2008

Based DHI written comments received vide letter No. 3(42)/10-TSWB Vol.19/303 dated 3.9.2012 dated 3.9.2012, the Committee decided to ratify norms of subject authorization as under:

Export Product : boiler feed/, booster/, condenser cooling water pumps, deaerators, lp/, hp heater for khaperkheda (Wt 623 MT)

Inputs

Sl. No.	Total quantity in MT including (% wastage)
2	1.75(3%)
3	2.6(10%)
4	0.55(5%)
30	3.3(248%)
31	0.5(2%)
32	1.15(2%)
33	0.01(1%)
34	0.02(1%)
35	0.028(1%)
73	3(2%)
74	5.6(2%)
75	67(5%)
82	0.5(2%)

Item 45 -as per spare policy

There are total 119 numbers of items. Remaining items are on net to net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.243

Case No. A/R-124	M/s. Bharat Heavy	HQF.No.01/80/050/00678/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.61/24/040/00116/AM10	0510253815
Date: 11.09.2012	Noida	Fixation of Norms	dt.02.12.2009

This case was considered in detail in the Norms Committee. The representative of DHI explained that in this case the items which are being imported are being supplied as such and there is no manufacturing activity involved. These are being imported by BHEL, Noida

Office and they only are supplying these imported items directly to the project sites. The imported items are not being sent to any of their manufacturing facilities for carrying out any manufacturing activity. The Committee took into consideration the clarification already issued by PIC in its meeting No.11/AM12 dated: 27-01-2012 in the case of M/s Instrumentation Ltd and also Policy Circular No.50 dated 28.12.2011. Policy Circular 50 explicitly clarifies that if the goods are imported and supplied as such, then such supplies do not amount to deemed exports and hence deemed export benefits will not be admissible. In view of this, the Committee decided to reject this case.

RLA may take necessary action accordingly.

S.No.244

Case No. A/R-126	M/s. Bharat Heavy	HQF.No.01/80/050/00077/AM06/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.04/24/040/00101/AM05	0410069856
Date: 11.09.2012	Chennai	Fixation of Norms	dt.25.04.2005

The Committee noted that the case is under examination of DHI and decided to await comments.

S.No.245

Case No. A/R-127	M/s. Bharat Heavy	HQF.No.01/80/050/00004/AM04/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd., Tiruchirapalli	RA.F.No.04/24/042/00044/AM04	0410056010 dt.16.04.2004
Date: 11.09.2012		Amendment of Norms	

The Committee decided to amend the norms of subject authorization as under:

The quantity of import item No.4 to be amended to read as "7.5 MT" instead of "3.5 MT".

RLA may take necessary action accordingly.

S.No.246

Case No. A/R-128	M/s. Bharat Heavy	HQF.No.01/80/050/00180/AM10/DES.I	Lic. No. & date
Meeting No. 13/13	Electricals Ltd.,	RA.F.No.09/24/040/00004/AM10	0910037842
Date: 11.09.2012	Hyderabad	Fixation of Norms	dt.06.05.2009

The Committee noted that the case is under examination of DHI and decided to await comments.

RATIFIED

Minutes of Meeting No.13/13 scheduled on 18.09.2012 of Norms Committee(NC-I) (DES.I Section)

The meeting No. 13/13 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 18.09.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting:-

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. Parveen Sharma, Dy.DGFT	306	23061563 Extn.	DGFT, U.B.
4.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:21/39/80-ALC2/2009			Status:
		Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:30.10.2012
Decision : The Committee noted that firm was asked to confirm whether they have obtained Industrial Licence for manufacture of export product against above authorization and the reply from firm is awaited.				

2	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:30.10.2012
Decision : The Committee noted that firm was asked to confirm whether they have obtained Industrial Licence for manufacture of export product against above authorization and the reply from firm is awaited.				

3	Case No.:2/6/80-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Closed
	HQ File :01/80/050/00079/AM12/	RLA File :07/21/040/00953/AM11/	Lic.No/Date:0710078147 21.03.2011	
Decision : The Committee noted that DEIT has informed vide letter No.17(73)/2011-IPHW dated 14.8.2012 that party has intimated that they had surrendered the advance authorization and had also enclosed a copy of surrender letter issued by RA. The Committee, therefore, decided to close the case and inform RA accordingly. RLA may take necessary action accordingly.				

4	Case No.:29/6/80-ALC2/2011	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00106/AM12/	RLA File :03/95/040/00177/AM12/	Lic.No/Date:0310634527 06.06.2011	Defer Date:30.10.2012
Decision : The application of the firm was considered in the meeting. Shri Shrikant C. Birajdar, Sr. Engg. Planning & Development appeared before the Committee. The Committee wanted to know that when the norms for their product are already fixed permitting import of Seamless Steel Tubes then why do they want to import Solid Bars. The representative of the firm informed that the product which they are exporting is of very high thickness of 80-90 mm and this kind of products cannot be made from Seamless Steel Tubes. Hence, they have to import Solid Bars. He also explained that there are 4-5 buyers of this product who impose specific condition regarding quality of materials and sources of material. Hence they have to procure the raw material as per the requirement of buyers. He informed that in respect of pending cases which are approximately 7 at present, they have already affected export and import. Hence, if any new condition of thickness or grades of Stainless Steel Tubes is imposed now on the export product then it will not be possible to incorporate the same in the Shipping Bills as exports have already done but in respect of any export to be done from now onwards, he would be in a position to incorporate this condition in the Shipping Bills. However, he explained that in the Shipping Bills, a copy of Invoice is to be attached where names of these components are mentioned along with respective drawings clearly indicating these components in the export product. In view of the above stated facts, the Committee decided and advised him to submit following information: i] Detailed justification explaining why firm wants to import Solid Bars in place of Seamless Steel Tubes. ii]copy of the export documents along with copy of the invoices attached with Shipping Bills and drawings of these components; iii] Chemical composition of Steel which firm intended to import/already imported. iv] Committee directed firm that in respect of any export done under Duty Exemption Scheme from this date onwards, in the product exported, specifications, thickness and grades of Steel must specifically be indicated in the Shipping Bills.				

5	Case No.:26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00194/AM12/	RLA File :05/22/040/00122/AM12/	Lic.No/Date:0510296453 12.07.2011	Defer Date:30.10.2012

Decision : The Committee noted that copy of firm's application was forwarded to DEIT for examination and comments. Since no reply was received from DEIT, a D.O. letter from Convenor, NC-I was again sent to DEIT on 12.9.2012 requesting them to expedite comments.

6	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:30.10.2012
	Decision : The Committee noted that a copy of firm's application was forwarded to DEIT for examination and comments. However, DEIT has informed vide letter No. 17(73)/2011-IPHW dated 14.8.2012 that they have not received firm's application. DES.I Section has again forwarded copy of firm's application to DEIT for examination and comments.			

7	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:30.10.2012
	Decision : The Committee noted that copy of firm's application was forwarded to C&PC for examination and comments. Since no reply was received from C&PC, a D.O. letter from Convenor, NC-I was again sent to IA, C&PC on 14.9.2012 requesting them to expedite comments.			

8	Case No.:27/45/81-ALC2/2011	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/81/050/00443/AM12/	RLA File :07/24/040/00367/AM12/	Lic.No/Date:0710084702 15.12.2011	Defer Date:30.10.2012
	Decision : The Committee noted that copy of firm's reply dated 6.9.2012 has been forwarded to MSME for examination and comments.			

9

Case No.:13/25/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2012	Status: Approved
HQ File :01/80/050/00492/AM12/	RLA File :11/24/040/00046/AM12/	18.09.2012 Lic.No/Date:1110026418 20.12.2011	
Decision : Based on DIPP written comments received vide letter No.3(100)/2012 TSW(B)/278 dated 9.8.2012, the Committee decided to ratify norms of subject authorization as under: Export Product: Turbine (Total Weight: 725 MT) and Generator (Total Weight: 542 MT) Inputs:			
Sl No of AA	Total Quantity in MT including (% of wastage)		
1	886 (32%)		
5	227(10%)		
8	45.6 (0.5%)		
17	42 (1%)		
14,15,28	As applied (within 0.5% of FOB value of generator)		
Item 2: includes one spare runner that is to be considered as per spares policy. Remaining items are to be allowed with accountability clause and nil wastage. RLA may take necessary action accordingly.			

10	Case No.:6/25/80-ALC2/2011	Party Name:AUROLAB	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00485/AM12/	RLA File :35/24/040/00029/AM12/	Lic.No/Date:3510036982 02.01.2012	Defer Date:30.10.2012
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

11	Case No.:19/25/80-ALC2/2011	Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00498/AM12/	RLA File :32/21/040/00113/AM12/	Lic.No/Date:3210052122 11.01.2012	Defer Date:30.10.2012
Decision : The Committee noted that reply from firm received on 14.9.2012 and decided to forward a copy to DIPP for examination and comments.				

12	Case No.:18/25/80-ALC2/2011	Party Name:DELKOR TECHNIK INDIA P.LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00497/AM12/	RLA File :07/24/040/00409/AM12/	Lic.No/Date:0710085428 12.01.2012	Defer Date:30.10.2012
Decision : Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr.No.4&5 of Standard Deficiency Format.				

13	Case No.:35/25/80-ALC2/2011	Party Name:OM METALS INFRAPROJECTS LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00514/AM12/	RLA File :05/24/040/00353/AM12/	Lic.No/Date:0510314332 12.01.2012	Defer Date:30.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

14	Case No.:41/25/80-ALC2/2011	Party Name:ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Closed
	HQ File :01/80/050/00520/AM12/	RLA File :31/83/040/00221/AM12/	Lic.No/Date:3110052821 07.02.2012	
Decision : The Committee noted that firm vide its letter dated 5.9.2012 informed that they have surrendered the licence to RA, Pune. The Committee, therefore, decided to close the case and inform RA accordingly. RLA may take necessary action accordingly.				

15	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:30.10.2012
Decision : The Committee noted that firm has not replied to this office deficiency letter dated 31.8.2012 and decided to remind the firm for expediting their reply.				

	Case No.:44/25/80-ALC2/2011	Party Name:SAGE METALS LTD.	Meet No/Date:13/80-ALC2/2012	Status:
--	------------------------------------	-----------------------------	------------------------------	----------------

16	Case No.:8/1/80-ALC2/2012	Party Name:SAGE METALS LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00590/AM12/	RLA File :05/24/040/00396/AM12/	Lic.No/Date:0510317514 13.02.2012	
	Decision : Based on DIPP written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Words “ namely, Pump body, Air Vent, Volute cases, Sprinklers, Valve on elbow containing Copper Alloy(brass) machined castings: 100019Kgs., Aluminium Alloy machined casting: 50061Kgs. Derlin(Plastic) 7500Kgs , Hytel(Plastic) 7500Kgs and Rubber parts 5000 Kgs” to be suffixed with the description of export product. 2. Word“ namely Brass” to be suffixed with the description of import item at Sl. No.1 and its quantity to be allowed as 110021Kgs. inclusive of 10 % wastage. (as per sub-committee report) 3. Word” relevant” to be prefixed with the description of import item at Sl. No.2 and its quantity to be allowed as 53065Kgs. inclusive of 6 % wastage 4. Quantities of import items at Sl. No. 3 & 4 to be allowed as 7875Kgs. each inclusive of 5 % wastage. 5. Words “namely Rubber graphite washers, Teflon cloth” to be suffixed with the description of import item at Sl. No. 5 and its quantity to be allowed as applied for on net to net basis. RLA may take necessary action accordingly.			

17	Case No.:1/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00583/AM12/	RLA File :31/82/040/00406/AM12/	Lic.No/Date:3110053404 15.03.2012	Defer Date:30.10.2012
	Decision : The Committee noted that firm has been requested to appear for personal hearing on 16.10.2012.			

18	Case No.:2/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00584/AM12/	RLA File :31/82/040/00385/AM12/	Lic.No/Date:3110053407 15.03.2012	Defer Date:30.10.2012
	Decision : The Committee noted that firm has been requested to appear for personal hearing on 16.10.2012.			

19	Case No.:3/1/80-ALC2/2012	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00585/AM12/	RLA File :03/95/040/01039/AM12/	Lic.No/Date:0310686540 15.03.2012	Defer Date:30.10.2012
	Decision : As per direction of NC in respect of firm’s case listed at Sr.No.4 above.			

20	Case No.:4/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00586/AM12/	RLA File :31/82/040/00395/AM12/	Lic.No/Date:3110053419 19.03.2012	Defer Date:30.10.2012
	Decision : The Committee noted that firm has been requested to appear for personal hearing on 16.10.2012.			

	Case No.:5/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS	Meet No/Date:13/80-ALC2/2012	Status: Deferred
--	----------------------------------	--	------------------------------	-----------------------------------

21		INDIA LTD.	18.09.2012	
	HQ File :01/80/050/00587/AM12/	RLA File :31/82/040/00393/AM12/	Lic.No/Date:3110053435 20.03.2012	Defer Date:30.10.2012
Decision : The Committee noted that firm has been requested to appear for personal hearing on 16.10.2012.				

22	Case No.:6/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:13/80- ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00588/AM12/	RLA File :31/82/040/00410/AM12/	Lic.No/Date:3110053447 21.03.2012	Defer Date:30.10.2012
Decision : The Committee noted that firm has been requested to appear for personal hearing on 16.10.2012.				

23	Case No.:78/2/80-ALC2/2012	Party Name:H.L.EQUIPMENTS	Meet No/Date:13/80- ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00042/AM13/	RLA File :52/24/040/00053/AM12/	Lic.No/Date:5210038067 21.03.2012	
Decision : Based on DIPP written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Net weights of 19.5 MT&6.25MT to be specified with quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word 'Relevant' to be prefixed with the description of import items at Sl. No. 1, 2 & 3. 3. Quantity of import item at Sl. No. 1 to be allowed as 3338Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 to be allowed as 388Kgs. inclusive of 2 % wastage. 5.Quantity of import item at Sl. No. 3 to be allowed as applied for i.e. 40Kgs. on net to net basis. 6. Quantity of import item at Sl. No. 4 to be allowed within 2 % of FOB value of exports. RLA may take necessary action accordingly.				

24	Case No.:10/1/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:13/80- ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00592/AM12/	RLA File :31/82/040/00401/AM12/	Lic.No/Date:3110053492 26.03.2012	Defer Date:30.10.2012
Decision : The Committee noted that the firm has been requested to appear for personal hearing before the Committee on 16.10.2012.				

25	Case No.:6/4/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:13/80- ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00059/AM13/	RLA File :31/83/040/00012/AM13/	Lic.No/Date:3110053907 24.04.2012	Defer Date:30.10.2012
Decision : The Committee noted that firm has not replied to this office deficiency letter dated 24.8.2012 and decided to remind them for expediting their reply.				

26	Case No.:8/4/80-ALC2/2012	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:13/80- ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00061/AM13/	RLA File :03/95/040/00053/AM13/	Lic.No/Date:0310692316 26.04.2012	Defer Date:30.10.2012

26	Decision : The Committee noted that firm has not replied to this office deficiency letter which was followed by reminder dated 27.8.2012 requesting for certain information. The Committee, therefore, decided to send a final reminder to firm advising them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.		
----	--	--	--

27	Case No.: 1/10/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00212/AM13/	RLA File :07/24/040/00459/AM12/	Lic.No/Date:0710088081 08.05.2012	Defer Date:30.10.2012
Decision : The Committee noted that copy of firm's application has not been received and decided to advise RA to forward 4 sets of application immediately for consideration of the case.				

28	Case No.: 9/13/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00264/AM13/	RLA File :09/24/040/00045/AM13/	Lic.No/Date:0910052593 11.05.2012	Defer Date:30.10.2012
Decision : Based on DIPP letter dated 18.9.2012, the Committee decided to seek following information from firm: - Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. - Detailed calculations/basis for the quantities of import items				

29	Case No.: 8/13/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00263/AM13/	RLA File :04/24/040/00273/AM12/	Lic.No/Date:0410136577 18.05.2012	
Decision : Based on DHI written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: Talking clue from GN4/SION C-1742: Item 1,2,3 – 1.02 kg/kg content. Item 4 – Net to Net basis. Item 5 – As applied by firm. RLA may take necessary action accordingly.				

30	Case No.: 7/13/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00262/AM13/	RLA File :04/24/040/00337/AM12/	Lic.No/Date:0410137296 13.06.2012	Defer Date:30.10.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

31	Case No.: 1/7/80-ALC2/2012	Party Name:TRANS ENGINEERS INDIA PVT.LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00142/AM13/	RLA File :31/83/040/00049/AM13/	Lic.No/Date:3110054678 14.06.2012	Defer Date:30.10.2012

Decision : The Committee noted that firm has not furnished reply to this office deficiency letter dated 31.8.2012 and decided to remind them for expediting their reply immediately.

32	Case No.:14/13/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00269/AM13/	RLA File :05/23/040/00087/AM13/	Lic.No/Date:0510328347 27.06.2012	Defer Date:30.10.2012
Decision : The Committee noted that copy of application was forwarded to DHI. However, it was observed that this case pertains to DIPP and decided to forward a copy of firm's application to DIPP for examination and comments.				

33	Case No.:27/13/80-ALC2/2012	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00282/AM13/	RLA File :06/24/040/00013/AM13/	Lic.No/Date:0610027790 28.06.2012	
Decision : Based on DIPP written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as per General Note- 4 for Engineering Products. RLA may take necessary action accordingly.				

34	Case No.:26/13/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00281/AM13/	RLA File :03/95/040/00212/AM13/	Lic.No/Date:0310700465 02.07.2012	Defer Date:30.10.2012
Decision : Based on DIPP letter dated 18.9.2012, the Committee decided to seek following information from firm: 1. Net weight of indigenous items in the export products. 2. Information in respect of Sl. No. 4, 5, 11 & 13 of Standard Deficiency Format, Export Product wise. 3. For net weight of components to be manufactured from import item at Sl. No. 1&2, details of components with net weights thereof to be indicated. 4. Weight of "Test coupons" at import item at Sl. No. 3 and justification/basis for the quantities of "Test coupons". 5. Detailed calculations for the quantities of import items at Sl. No. 4 supported by length and number of Pipes/tubes in the export products				

35	Case No.:13/13/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00268/AM13/	RLA File :05/23/040/00107/AM13/	Lic.No/Date:0510328729 03.07.2012	
Decision : Based on DHI written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: Talking clue from GN4/SION C-1742: Item No.1 – 1.05 kg / kg content. Item No.2 to 12 – Net to Net basis. RLA may take necessary action accordingly.				

	Case No.:25/13/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00280/AM13/	RLA File :03/95/040/00122/AM13/	Lic.No/Date:0310700669	Defer

36	HQ File :01/80/050/00260/AM13/	RLA File :05/95/040/00122/AM13/	Lic.No/Date:0510/00000 03.07.2012	Defer Date:30.10.2012
	Decision : Based on DIPP letter dated 18.9.2012, the Committee decided to seek following information from firm: 1. Net weight of indigenous items in the export product. 2. Information in respect of Sl. No. 5, 11 & 13 of Standard Deficiency Format, Export Product wise. 3. For net weight of components to be manufactured from import item at Sl. No. 1,2,3 & 4, details of components with net weights thereof to be indicated. 4. Quantities of "Test coupons" at import item at Sl. No. 5 & 6 in Nos. and weight and justification/basis for the quantities of "Test coupons". 5. Detailed calculations for the quantities of import items at Sl. No. 7 supported by length and number of Pipes/tubes in the export product			

37	Case No.:12/13/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00267/AM13/	RLA File :05/23/040/00113/AM13/	Lic.No/Date:0510328895 05.07.2012	
Decision : Based on DHI written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: Talking clue from GN4/SION C-1742: Item No.1 – 1.05 kg / kg content. Item No.2 to 12 – Net to Net basis. RLA may take necessary action accordingly.				

38	Case No.:20/13/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00275/AM13/	RLA File :05/23/040/00115/AM13/	Lic.No/Date:0510329212 10.07.2012	
Decision : Based on DHI written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: Talking clue from GN4/SION C-1742: Item 1,2 – 1.02 kg/kg content. Item 3 to 6 – Net to Net basis. Item 7 – 2.52 MT. Item 8 – As applied by firm. RLA may take necessary action accordingly.				

39	Case No.:21/13/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00276/AM13/	RLA File :07/24/040/00161/AM13/	Lic.No/Date:0710089573 11.07.2012	
Decision : Based on DIPP written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Import items from Sl. Nos. 1 to 5 to be allowed as 1.04 Cubic Mtr./Cubic Mtr. content in the export products as claimed by the applicant 2. Import items from Sl. No. 6 to 19 to be allowed on net to net basis with accountability clause. 3. Import items from Sl. No. 20 to 24 to be allowed as 1.02 Mtr./Mtr. content in the export products. 4. Import items from Sl. No. 25 to 40 to be allowed on net to net basis with accountability clause.				

	5. Import items from Sl. No. 41 to 45 to be allowed as 1.02 Mtr./Mtr. content in the export products.
	6. Import items from Sl. No. 46 to 73 & 76 to be allowed on net to net basis with accountability clause.
	7. Import items at Sl. No.74, 75& 77 to be allowed as 1.02 Mtr./Mtr. content in the export products.
	8. Import items from Sl. No. 78 to 83 to be allowed on net to net basis with accountability clause.
	9. Import items from Sl. Nos. 84to 88 to be allowed as 1.02 Mtr./Mtr. content in the export products.
	10. Import items from Sl. No. 89 to 92 to be allowed on net to net basis with accountability clause.
	RLA may take necessary action accordingly.

40	Case No.:15/13/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00270/AM13/	RLA File :03/94/040/00278/AM13/	Lic.No/Date:0310701832 13.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that copy of firm's application was forwarded to DHI for examination and comments. However, the Committee observed that this case pertains to DIPP and decided to forward copy of firm's application to DIPP for examination and comments.			

41	Case No.:16/13/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00271/AM13/	RLA File :03/94/040/00262/AM13/	Lic.No/Date:0310701811 13.07.2012	Defer Date:30.10.2012
	Decision : Based on DIPP letter dated 18.9.2012, the Committee decided to seek following information from firm: 1. Information in respect of Sl. No. 3 of Standard Deficiency Format for all the export products. 2. Information in respect of Sl. No. 4, 5 &11 of Standard Deficiency Format for export product at Sl. No. 8.			

42	Case No.:23/13/80-ALC2/2012	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00278/AM13/	RLA File :07/24/040/00160/AM13/	Lic.No/Date:0710089691 13.07.2012	
	Decision : Based on DIPP written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: 1. Import items from Sl. No. 1 to 5 to be allowed as 1.04 Cubic Mtr./Cubic Mtr. content in the export products as claimed by the applicant 2. Import items from Sl. No. 6 to 20 to be allowed on net to net basis with accountability clause. 3. Import items from Sl. No. 21 to 28 to be allowed as 1.02 Mtr./Mtr. content in the export products. 4. Import items from Sl. No. 29 to 43 to be allowed on net to net basis with accountability clause. 5. Import items from Sl. No. 44 to 49 to be allowed as 1.02 Mtr./Mtr. content in the export products. 6. Import items from Sl. No. 50 to 66& 74 to be allowed on net to net basis with accountability clause.			

7. Import items from Sl. No. 67 to 73& 75 to be allowed as 1.02 Mtr./Mtr. content in the export products.
8. Import items from Sl. No. 76 to 82 to be allowed on net to net basis with accountability clause.
9. Import items from Sl. No. 83 to 92 to be allowed as 1.02 Mtr./Mtr. content in the export products.
10. Import items from Sl. No. 93 to 100 to be allowed on net to net basis with accountability clause.

RLA may take necessary action accordingly.

43	Case No.:28/13/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00283/AM13/	RLA File :04/24/040/00325/AM12/	Lic.No/Date:0410138056 13.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

44	Case No.:29/13/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00284/AM13/	RLA File :04/24/040/00324/AM12/	Lic.No/Date:0410138057 13.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

45	Case No.:22/13/80-ALC2/2012	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00277/AM13/	RLA File :03/95/040/00272/AM13/	Lic.No/Date:0310702088 17.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

46	Case No.:2/10/80-ALC2/2012	Party Name:MAXTECH SINTERED PRODUCT PVT.LTD	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00213/AM13/	RLA File :31/83/040/00079/AM13/	Lic.No/Date:3110055073 23.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that firm's application was forwarded to DHI for examination. However, the Committee observed that this case pertains to DIPP and decided to forward copy of firm's application to DIPP for examination and comments.			

47	Case No.:3/10/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00214/AM13/	RLA File :31/83/040/00068/AM13/	Lic.No/Date:3110055074 23.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that firm's application was sent to DIPP for examination and comments. Based on DIPP recommendation, the Committee decided to seek information from firm as per Sr. No. 4,5&11 of Standard Deficiency Format.			

48	Case No.:10/13/80-ALC2/2012	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00265/AM13/	RLA File :04/24/040/00055/AM13/	Lic.No/Date:0410138355 24.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

49	Case No.:24/13/80-ALC2/2012	Party Name: MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

50	Case No.:11/13/80-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00266/AM13/	RLA File :05/23/040/00136/AM13/	Lic.No/Date:0510330504 25.07.2012	
	Decision : Based on DHI written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: Talking clue from GN4/SION C-1742: Item 1,2,3 – 1.02 kg/kg content. Item 4 to 7 – Net to Net basis. RLA may take necessary action accordingly.			

51	Case No.:18/13/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00273/AM13/	RLA File :11/24/040/00017/AM13/	Lic.No/Date:1110027197 25.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

52	Case No.:17/13/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00272/AM13/	RLA File :11/24/040/00013/AM13/	Lic.No/Date:1110027205 31.07.2012	Defer Date:30.10.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments.			

53	Case No.:19/13/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Approved
	HQ File :01/80/050/00274/AM13/	RLA File :04/24/040/00087/AM13/	Lic.No/Date:0410138726 09.08.2012	
	Decision : Based on DHI written comments dated 18.9.2012, the Committee decided to ratify norms of subject authorization as under: Talking clue from GN4/SION C-1742: Net to Net basis, GN4 for Engineering Products.			

RLA may take necessary action accordingly.

54	Case No.:1/13/80-ALC2/2012	Party Name:TERACOM LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00256/AM13/	RLA File :05/24/040/00196/AM13/	Lic.No/Date:0510332771 28.08.2012	Defer Date:30.10.2012
Decision : The Committee noted that copy of firm's application has not been received and decided to advise RA to immediately forward 4 sets of firm's application for consideration in NC.				

55	Case No.:2/13/80-ALC2/2012	Party Name: PLAST PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00257/AM13/	RLA File :08/24/040/00182/AM13/	Lic.No/Date:0810114631 29.08.2012	Defer Date:30.10.2012
Decision : The Committee noted that the case is under examination of MSME.				

56	Case No.:3/13/80-ALC2/2012	Party Name:MULTITEC AIDS PVT.LTD.	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00258/AM13/	RLA File :05/24/040/00144/AM13/	Lic.No/Date:0510333002 29.08.2012	Defer Date:30.10.2012
Decision : The Committee noted that copy of firm's application has not been received and decided to advise RA to immediately forward 4 sets of firm's application for consideration in NC.				

57	Case No.:4/13/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00259/AM13/	RLA File :05/24/040/00206/AM13/	Lic.No/Date:0510333156 30.08.2012	Defer Date:30.10.2012
Decision : The Committee noted that copy of firm's application has not been received and decided to advise RA to immediately forward 4 sets of firm's application for consideration in NC.				

58	Case No.:5/13/80-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00260/AM13/	RLA File :05/24/040/00199/AM13/	Lic.No/Date:0510333158 30.08.2012	Defer Date:30.10.2012
Decision : The Committee noted that copy of firm's application was forwarded to DHI. However, the Committee observed that this case pertains to MEIT and decided to forward copy of firm's application to DEIT for examination and comments.				

59	Case No.:6/13/80-ALC2/2012	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00261/AM13/	RLA File :61/21/040/00002/AM13/	Lic.No/Date:6110000870 05.09.2012	Defer Date:30.10.2012
Decision : The Committee noted that copy of firm's application has not been received and decided to advise RA to immediately forward 4 sets of firm's application for consideration in NC.				

60	Case No.:30/13/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00285/AM13/	RLA File :05/24/040/00215/AM13/	Lic.No/Date:0510334026 07.09.2012	Defer Date:30.10.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to advise RA to immediately forward 4 sets of firm's application for consideration in NC.			

61	Case No.:31/13/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:13/80-ALC2/2012 18.09.2012	Status: Deferred
	HQ File :01/80/050/00286/AM13/	RLA File :03/95/040/00266/AM13/	Lic.No/Date:0310708237 10.09.2012	Defer Date:30.10.2012
	Decision : The Committee noted that copy of firm's application has not been received and decided to advise RA to immediately forward 4 sets of firm's application for consideration in NC.			

S.No.21

Case No. A - 09	M/s. Jhagadia Copper Ltd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date 3410024795 dt.29.07.2009
Meeting No.13/13		RA.F.No.34/24/039/00001/AM10	
Date: 18.09.2012		Ratification of norms	

The Committee noted that RA, Vadodara was requested to get some details from firm viz. total import made against the authorization, utilized to manufacture of export product, balance unutilized etc and RA's reply is awaited. Case deferred for 30.10.2012.

S.No.22

Case No. A - 16	M/s. VA Tech Escher Wyss Flovel Ltd., Faridabad	HQ F.No.01/80/050/00925/AM12/DES.I	Lic.No. & Date 0510100700 dt.20.02.2007
Meeting No.13/13		RA.F.No.05/24/040/00940/Am07	
Date: 18.09.2012		Fixation of norms	

The Committee noted that firm has not furnished reply to this office deficiency letter dated 28.8.2012 asking for certain information. The Committee, therefore, decided to remind the firm for expediting the reply. Case deferred for 30.10.2012.

S.No.23

Case No. A - 17	M/s. VA Tech Escher Wyss Flovel Ltd., Faridabad	HQ F.No.01/80/050/00927/AM12/DES.I	Lic.No. & Date 0510199824 dt.21.02.2007
Meeting No.13/13		RA.F.No.05/24/040/00 /Am07	
Date: 18.09.2012		Fixation of norms	

The Committee noted that firm has not furnished reply to this office deficiency letter dated 28.8.2012 asking for certain information. The Committee, therefore, decided to remind the firm for expediting the reply. Case deferred for 30.10.2012.

S.No.247

Case No.A/R-153	M/s. Thermax Ltd.,	HQ F.No.01/81/162/00480/AM07/ DES-I	Lic.No. & Date 3110026329 dt.04.09.2006
Meeting No.13/13		RA F.No.31/24/040/00186/AM07	
Date: 18.09.2012		Ratification of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 30.10.2012.

S.No.248

Case No.A/R-10	M/s. Strip-N-Metal Equipment	HQF.No.01/81/050/00789/A07/DES-I	Lic.No. & Date
Meeting No.13/13		RA F.No.05/24/040/00836/AM07	0510197641 dt.10.01.2007
Date: 18.09.2012		Ratification of norms	

The Committee noted that firm has not furnished reply to this office deficiency letter dated 17.8.2012 asking for certain information. The Committee, therefore, decided to remind the firm for expediting the reply. Case deferred for 30.10.2012.

S.No.249

Case No.A/R-31	M/s. Maini Precision Products Pvt. Ltd., Bangalore	HQF.No.01/80/050/00147/AM06/DES-I	Lic.No. & Date
Meeting No.13/13		RA F.No.07/24/040/00091/AM06	0710037715 dt.09.05.2005
Date: 18.09.2012		Modification of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 30.10.2012.

S.No.250

Case No.A/R-34	M/s. Precision Automation and Robotics India Ltd.,	HQF.No.01/80/050/00781/AM11/DES-I	Lic.No. & Date
Meeting No.13/13		RA F.No.31/21/040/00326/AM11	3110046719 dt.01.02.2011
Date: 18.09.2012		Fixation of norms	

The Committee noted that firm has been requested to appear before Norms Committee for personal hearing on 16.10.2012.

S.No.251

Case No.A/R-37	M/s. Kineco Pvt. Ltd., Goa	HQF.No.01/80/050/00440/AM10/DES-I	Lic.No. & Date
Meeting No.13/13		RA F.No.17/24/040/00028/AM10	1710002815 dt.08.10.2009
Date: 18.09.2012		Fixation of norms	

Based on DHI written comments received vide UO No. 3(168)/09-TSW(B)/288 dated 23.8.2012, the Committee decided to ratify norms of subject authorization on repeat basis with Authorization No.1710003301 dated 28.4.2012. RLA may take necessary action accordingly.

Sl.No.252

Case No. C- 18	M/s. Pipavav Shipyards Ltd., Amreli	F.No.01/81/80/162/00612/AM11/DES.I
Meeting No.13/13		Fixation of input output norms in respect of 100% EOU for the export product " Ship, Cargo Ships, Barges & Vessels for Transport, Factory Ship, Life Boats, Hulls and Vessels falls under Chapter 89 of ITC(HS) – reg.
Date: 18.09.2012		

The Committee noted that Ministry of Shipping has furnished reply vide OM No. SY-15018/1/2011-SBR dated 1.8.2012. The Committee noted the suggestion of Shipyard Association of India and decided to forward a copy of firm's application along with copy of reply of Ministry of Shipping to DHI for examination and comments. Case deferred for 30.10.2012.

Sl.No.253

Case No. C – 18	M/s. Bhukanvala Diamond Systems Pvt. Ltd., Navsari	HQ F.No.01/80/162/00056/AM12/DES-I
Meeting No.13/13		Request for fixation of Standard Input Output Norms (SION) for the export product "Die Sets and PVC Blister Moulds" in respect of 100% EOU
Date: 18.09.2012		

The Committee noted that reply from firm has been forwarded to DHI and the case is under examination of DHI and

decided to await comments. Case deferred for 30.10.2012.

Sl.No.254

Case No. C – 33	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I
Meeting No.13/13		Fixation of Scrap/Wastage norms for the export product “Level Indicator Assembly” in respect of 100% EOU.
Date: 18.09.2012		

The Committee noted that copy of firm’s application has been forwarded to DHI for examination. The Committee, however, observed that this case pertain to DIPP and decided to forward copy of firm’s application to DIPP for examination and comments. Case deferred for 30.10.2012.

Sl.No.255

Case No. C – 01	M/s. Terumo Penpol Ltd., Trivandrum	HQ F.No.01/80/050/00258/AM12/DES-I RA’s F. No.53/24/040/00011/AM12
Meeting No.13/13		Modification of SION as per Para 4.9 of HBP (Vol.-I)
Date: 18.09.2012		

The Committee noted that the case is under examination of C&PC and decided to await comments. Case deferred for 30.10.2012.

Sl.No.256

Case No. C – 03	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00090/AM13/DES-I
Meeting No.13/13		Fixation of SION for the export product “Collar 4 – ¾ Inches EWR CTN” –reg.
Date: 18.09.2012		

As per direction of NC in respect of firm’s case listed at Sr.No.4 above.

Sl.No.257

Case No. C – 04	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00083/AM13/DES-I
Meeting No.13/13		Fixation of SION for the export product “Collar 6 ¾ Inches Collar EWR Phase-4” –reg.
Date: 18.09.2012		

As per direction of NC in respect of firm’s case listed at Sr.No.4 above.

Sl.No.258

Case No. C – 05	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00145/AM13/DES-I
Meeting No.13/13		Fixation of SION for the export product “Collar Collar 9 ½ Inches EWR Phase 4” –reg.
Date: 18.09.2012		

As per direction of NC in respect of firm’s case listed at Sr.No.4 above.

Sl.No.259

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
Meeting No.13/13		Fixation of SION for the export product “Collar High Flow 8 Inch EWR Phase 4” – reg.
Date: 18.09.2012		

As per direction of NC in respect of firm’s case listed at Sr.No.4 above.

Sl.No.260

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.13/13		Fixation of input output wastage Ad-hoc Norms for the export product “Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts” in respect of 100% EOU –reg
Date: 18.09.2012		

Date: 30.10.2012	Pages in respect of 2007 EOC Reg.
------------------	-----------------------------------

On the recommendation of DHI, the Committee decided to seek information from firm as per Sr.No. 4,5,&11 of Standard Deficiency Format. Case deferred for 30.10.2012.
